

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 2175 of 2016

Shiv Pujan Singh & Ors..... **Petitioner(s)**

Versus

State of Jharkhand & Anr..... **Opp. Party(s)**

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Coram: The Hon'ble Mr. Justice Ananda Sen  
Through:-Video Conferencing

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For the petitioner : Mr. L. Banerjee, Advocate.

For the State : A.P.P.

For O.P. No. 2 : Ms. Leena Mukherjee, Advocate

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5/26.06.2020 Learned counsel for the parties submit that the husband and wife have compromised their case and now they are residing together.

Considering the said submission, list this case in usual course post covid after the court functions normally.

Till further orders, the interim order dated 04.01.2017, passed in favour of the petitioners, shall continue.

Let the name of Ms. Leena Mukherjee, learned counsel for O.P. No. 2 be appeared in the daily cause list.

(Ananda Sen, J)